

COAL MINES LABOUR WELFARE FUND
(3RD AMDT.) RULES AND A STATEMENT

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR (SHRI BAL-
GOVIND VERMA): I beg to lay on the
Table:—

- (1) A copy of the Coal Mines Labour Welfare Fund (Third Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1180 in Gazette of India dated the 27th October, 1973, under subsection (3) of section 10 of the Coal Mines Labour Welfare Fund Act, 1947.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-5981/73].

12.13½ hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th December, 1973, agreed without any amendment to the Alcock Ashdown Company Limited (Acquisition of Undertakings) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 6th December, 1973."

(ii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 12th December, 1973, adopted the following motion in regard to the presentation of the Report of the Joint

Committee of the Houses on the Adoption of Children Bill, 1972:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972, be further extended up to the last day of the Eighty-ninth Session of the Rajya Sabha."

12.14 hrs.

COMMITTEE ON PUBLIC
UNDERTAKINGS

FORTY-SECOND REPORT

SHRI NAWAL KISHORE SHARMA (Dausa): I beg to present the Forty-second Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Twelfth Report on Food Corporation of India.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order. What has happened to my privilege motion? I have been intimated by your Secretariat..

MR. SPEAKER: There is no question of privilege. I want to tell you once and for all that in the case of such matters, when a member is not satisfied and I find something incorrect in the statement—it is not a question of privilege at all—it is referred to the Minister under Direction 115 and the rest of the procedure follows.

SHRI JYOTIRMOY BOSU: Let me raise the matter, Sir....

MR. SPEAKER: You are trying to make fun of this privilege motion everyday. It is not so cheap.

SHRI JYOTIRMOY BOSU: I have been intimated by your Secretariat that I shall be able to make a submission when

it comes to item 6A. I want to make out my case. Then you can ask the House.

MR. SPEAKER: Let him make the statement.

SHRI JYOTIRMOY BOSU: Privilege motion, according to your Direction..

MR. SPEAKER: I do not hold it as a privileges motion.

12.16 hrs.

STATEMENT RE: STRIKE IN CEAT TYRE FACTORY, BOMBAY

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Regarding the strike in the Ceat Tyre Factory, Bombay I said that I would ascertain the facts. According to the information available....

MR. SPEAKER: You may lay it on the Table of the House.

SHRI BALGOVIND VERMA: Sir, I lay the statement on the Table of the House.

Statement

On December 3, 1973 Shri Dinen Bhattacharyya drew attention to the strike in the Ceat Tyre Factory, Bombay. I had said that I would ascertain the facts. According to the information made available by the Government of Maharashtra, which is the appropriate Government in this case, there is complete strike in this unit from November 12, 1973, involving 1200 workers. The immediate cause of the strike was the disciplinary action by the management against Shri Bharucha, an office bearer of the union, who according to the management was responsible for acts of indiscipline and is also alleged to have abused the Supervisors and officers on October 14, 1973. There were also acts of alleged go-slow and indiscipline in the Truck-Tyre Building Deptt. of the Company employing about 100 workers for sometime in the past. The strike

from November 12, 1973 was preceded by a sit down strike by the workers in the truck-tyre department on October 25, 1973, and token strike by all the workers in the Factory on October 29, 1973, in support of their demand concerning withdrawal of charges against Shri Bharucha. The State Industrial Relations Machinery is looking into the matter.

SHRI DINEN BHATTACHARYYA (Serampore): The only information I want to know from the Minister is whether the Centre considers the necessity to settle the matter.

MR. SPEAKER: The statement has been laid.

SHRI DINEN BHATTACHARYYA: There is a great dearth of tyres and the foreign company is doing all this mischief.

12.17 hrs.

STATEMENT BY MEMBER RE:
ALLEGED INACCURACY IN
THE INFORMATION GIVEN
BY THE MINISTER

SHRI JYOTIRMOY BOSU (Diamond Harbour): On the 28th September, I gave notice and it is upto you and the House to decide.

Under Rule 222/223 of the Rules of Procedure, I hereby seek the consent of the Speaker to raise a question involving a breach of privilege of the House. Facts of the case are as follows:—

On 8th December, 1972 while replying to Starred Question No. 370 on the disparity of pay scales and conditions of service of the two classes of Income Tax Officers Shri K. R. Ganesh stated the following:

"SHRI K. R. GANESH: The hon. Member has asked three questions. First, he has asked whether the PAC had recommended the abolition of Class